

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3.	31.3.97	<p>Learned Addl. Standing Counsel Shri Akhaya Mishra appearing for the Respondents wants three months' time through M.A.50/97 for implementing the order dated 18.11.1996 passed by this Tribunal. It is submitted by learned counsel for the petitioner that the M.A. has been filed on 15.1.1997 and three months' time asked for is almost going to be over. It is submitted by the learned counsel for the petitioner that in this case the Director General has already been moved for giving necessary sanction for implementing the order dated 18.11.1996. In view of this time is allowed till 30.4.1997 for implementing the order. M.A.50/97 is disposed of accordingly.</p> <p style="text-align: right;"><i>Vice-Chairman</i> 31/3/97</p>	<p>M.A.50/97 for time want of 18.11.96. extra 27/3</p> <p>Bench</p>
4	1.5.97	<p>It is submitted by the learned counsel for both sides that in Order dated 31.3.97 time was given till 30.4.97 for implementing the order dated 18.11.96 and with this observation M.A. 50/97 was disposed of. No further Orders are required from the court. In case the order of the Tribunal is not complied with, applicant would be free to approach the Tribunal at appropriate time.</p> <p style="text-align: right;"><i>Vice-Chairman</i> 1/5/97</p>	<p>Order 3 may be given in A. 50/97 for time to implement the order. <u>11</u> ad 3 to 30.4.97 For order 1 30/4/97</p>